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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

CCP 267/92  
in  
OA 1585/92.

August 7, 1992.

(18)

PARVESH KUMAR Vs. UNION OF INDIA & ANR.

Petitioner through counsel Shri V.K. Rao.

ORDER

The complaint in this case is about violation of the interim order dated 16.6.1992. The said order says that "the respondents are directed not to terminate the services of the applicant if not already done". There is no definite finding ~~on~~ the original side in the interim order whether the petitioner's services have been terminated or not. It will not be proper for us to entertain the C.C.P. at this stage. It is open to the petitioner to move for appropriate direction at the original side in this regard. C.C.P. is accordingly dismissed.

*Pratinidhi*

(I.K.RASGOTRA)  
MEMBER (A)

(V.S.MALIMATH)  
CHAIRMAN

skS